

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 607
IB-774/ND/2021**

IN THE MATTER OF:

M/s. Pile Foundations Company

...PETITIONER

Vs.

M/s. Brahmaputra Infrastructure Ltd.

...RESPONDENT

Section

U/s 9 of IBC Code, 2016

**Order delivered on 24.05.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Rajiv Ranjan, Advocate.

For the Respondent/Corporate Debtor :

ORDER

This is a transferred matter from Court No. II. Notice to the Corporate Debtor is yet to be issued. Ld. Counsel for the Applicant seeks further time to amend part IV of the application. Ld. Counsel has prayed for two week's time. The time prayed for is granted. Post this matter after vacation. List the matter on **07.07.2022**.



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N Prasad)
Member (J)**

(Annu)